

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 570/2005

Lucknow this, the 21st day of October, 2008

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)
HON'BLE DR. A. K. MISHRA, MEMBER (A)**

Amrit Lal, aged about 50 years, S/o Sri Duber Prasad, R/o Village Baraha Par Tappa Hardi Tahsil- Harraiya, Distt- Basti.

Applicant.

By Advocate: Sri D. Sinha for Sri S. S.L. Srivastava.

Versus

1. Union of India through Secretary, Ministry of Communication Dak Bhawan, New Delhi.
2. Chief Post Master General Lucknow.
3. Director Postal Services Gorakhpur Division Gorakhpur.
4. Superintendent of Post Officer Basti Division Basti.

Respondents.

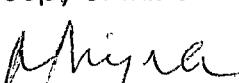
By Advocate: None.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard.

2. The applicant has filed the original application against the punishment order of dismissal from service passed by respondent No. 4 covered under Annexure A-1 dated 30.10.1990 and there after, he also preferred an appeal before Respondent No. 3 Annexure A-7 dated 27.11.1990 and the same is still pending. At this stage, the learned counsel for the applicant submits that the applicant is satisfied if a direction is given to the respondent No. 3 for disposal of his pending representation, the purpose of O.A. would be served.
3. The O.A. is disposed of with a direction to the respondent No. 3 to dispose of the pending appeal dated 27.11.1990 (Annexure A-7) within a period of two months from the date of supply of copy of the order. The applicant is also directed to supply copy of ~~any~~ appeal-dated 27.11.1990 (Annexure A-7) along with copy of this order. No costs.


(DR. A. K. Mishra)
Member (A)


(M. Kanthaiah)
Member (J)

21-10-2008